

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8760/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in CRLA No. 60/2001 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

Dr. RAKESH KUMAR GUPTA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.137247/2018-EXEMPTION FROM FILING O.T. and IA No.137246/2018-PERMISSION TO FILE LENGTHY LIST OF DATES

WITH

SLP(Cr1) No. 6910/2019 (II)

Date : 03-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s)

Mr. Mudit Sharma, AOR
Ms. Nandini Sharma, Adv.
Mr. Kamendra Mishra, AOR

For Respondent(s)

Mr. Satvik Misra, Adv.
Mr. Gunjan Dogra, Adv.
Mr. Udit Singh, AOR

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondents seeking adjournment, list the matters in the month of December, 2022.

(BABITA PANDEY)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR